

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 183/MP/2018

Subject : Petition under Sections 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 seeking extension of Scheduled Delivery Date on account of force majeure events falling within the scope of the Power Purchase Agreement dated 1.11.2013 (PTC-PPA) executed between the Petitioner and the Respondent No. 5 and as per the terms of the back to back Power Purchase Agreement executed by PTC with Jaipur Vidyut Vitran Nigam Limited (JVVNL Ajmer Vidyut Vitran Nigam Limited (AVVNL), Jodhpur Vidyut Vitran Nigam Limited (JVVNL)

Petitioner : Maruti Clean Coal and Power Limited

Respondents : Jaipur Vidyut Vitran Nigam Limited & Ors.

Date of hearing : 30.5.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Matrugupta Mishra, Advocate, MCCPL
Shri Shourya Malhotra, Advocate, MCCPL
Shri Samyak Mishra, Advocate, MCCPL
Shri M.G. Ramachandran, Sr. Advocate, Rajasthan Discoms
Ms. Poorva Saigal, Advocate, Rajasthan Discoms
Ms. Tanya Sareen, Advocate, Rajasthan Discoms
Shri Ashish Anand Bernad, Advocate, PTC
Shri Paramhans Sahani, Advocate, PTC

Record of Proceedings

During the course of hearing, the learned counsels for the Petitioner and PTC and learned senior counsel for Rajasthan Discoms, advanced extensive arguments in support of their contentions and reiterated the submissions made in their respective pleadings.

2. After hearing the learned senior counsel and learned counsels for the parties, the Commission directed the Petitioner to submit the following information, on or before, 14.6.2019:

- a) Copy of the minutes of meeting of 20th meeting of WR Standing Committee as specified in para 17 of the Petition; and
- b) Supporting documents for the LTA applied on 25.2.2016 by the Petitioner as specified in para 21 of the Petition.

3. The Commission directed the Petitioner and the Respondents to file their respective written submissions with copy to each other, by 14.6.2019. Subject to the above, the Commission reserved order in the Petition.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**